GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 61/2021-Customs

New Delhi, the 31st December, 2021

G.S.R. (E)...- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 45/2021-Customs, dated the 29th September, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Subsection (i), vide number G.S.R. 672(E), dated the 29th September, 2021, namely:-

In the said notification, in paragraph 2, for the figures, letters and word “31st December, 2021”, the figures, letters and word “30th June, 2022” shall be substituted.

[F.No. CBIC-190354/66/2021-TQ(TRU-I)-CBEC]

(Gaurav Singh)
Deputy Secretary to the Government of India